

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision: 07/06/2018**

**Misc. Application No.120 of 2018  
And  
Appeal No.160 of 2018**

Sudip Rauth  
Aged 32 years, residing at J.L. No.131,  
Henriya Khejuri, Dist. Purba Medinipur,  
West Bengal – 721 430.

... Appellant

Versus

1. The Whole Time Member (SEBI)  
having Eastern Regional Office,  
L&T Chamber, 3<sup>rd</sup> Floor,  
16-Camac Street,  
Kolkata – 700 071.

2. Recovery Officer , SEBI  
having Eastern Regional Office,  
L&T Chamber, 3<sup>rd</sup> Floor,  
16-Camac Street,  
Kolkata – 700 071.

... Respondents

Mr. Devasis Mitra, Advocate for the Appellant.

Mr. Mustafa Doctor, Senior Advocate a/w Mr. Pulkit Sukhramani and  
Mr. Nikhil Ratti Kapoor, Advocates i/b the Law Point for the  
Respondent.

**CORAM** : Justice J.P. Devadhar, Presiding Officer  
Dr. C.K.G. Nair, Member

**Per** : Justice J.P. Devadhar (Oral)

1. Counsel for the appellant states that he has instructions to  
withdraw the appeal as also the Misc. Application.

2. Accordingly, appeal as also the Misc. Application are allowed to be withdrawn with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Dr. C.K.G. Nair  
Member

07/06/2018  
prepared & compared by-dg